

THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) : (a) In addition to the news reports, the Election Commission had also received complaints regarding omission of names in the electoral rolls from different parts of the country.

(b) Such complaints were received from all States and Union territories except Kerala, Manipur, Pondicherry and Arunachal Pradesh after announcement of the General Election. After the date of the poll, such complaints were received mainly from metropolitan cities like, Delhi, Bombay, Bangalore, etc. The Chief Electoral Officers have been requested to look into specific complaints of alleged omission of names from the electoral rolls particularly in metropolitan cities and make a detailed study of such omissions. It will be possible to know the reasons for the omission of names from the electoral rolls only after the exercise is over and the Chief Electoral Officers have sent their Reports.

(c) The basis of, and the procedure adopted for, the revision/preparation of the rolls is the same as that outlined in detail by the Commission in Chapter III of its First Annual Report-1983, which was published in April, 1984. The rolls were revised/prepared in accordance with the provisions of the Registration of Electors Rules, 1960. The programme for revision (particularly, the stages of house to house enumeration, date and place of draft publication, period during which claims and objections could be filed and the particulars of place where the claims and objections could be filed) was given the widest possible publicity. Special measures were taken ensure that the door to door enumeration progressed in an orderly and systematic manner and that the supervisors appointed for checking the work of the enumerators did their work regularly and properly. The rolls were revised polling station-wise. The draft rolls were published within the respective polling areas and the claims

and objections were received there itself and final publication of electoral rolls was made at the respective polling booths to enable the voters to check whether the names had appeared in the final rolls. The recognised political parties were also supplied with copies of the draft rolls under rule 11 (c) of the Registration of Electors Rules, 1960 to enable them to check the draft rolls and to bring to the notice of the electoral registration officers any defects therein.

Splitting of the Posts and Telegraphs Department

105. **SHRI AMAL DATTA :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have split the Communications Ministry into postal and telecom. units under separate Boards :

(b) if so, the modalities of such a split :

(c) whether Government have taken the P and T Unions, Association/Federations into confidence before effecting such a split in the Department ; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b) The Ministry of Communications has been constituted into two departments viz., the Department of Posts and the Department of Telecommunications.

(c) Yes, Sir.

(d) Question does not arise.

Employment of Women in Establishments' Factories at Night

106. **SHRIMATI KISHORI SINHA :** Will the Minister of LABOUR be pleased to state :